

LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa (Regulation of Land Development and Building Construction)
(Amendment) Bill, 2022**

(Bill No. 16 of 2022)

(To be introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2022**

The Goa (Regulation of Land Development and Building Construction)
(Amendment) Bill, 2022

(Bill No.16 of 2022)

A

BILL

to amend the Goa (Regulation of Land Development and Building Construction) Act, 2008 (Goa Act No. 6 of 2008).

BE it enacted by the Legislative Assembly of Goa in the Seventy-third Year of the Republic of India as follows:-

1. **Short title and commencement.**- (1) This Act may be called the Goa (Regulation of Land Development and Building Construction) (Amendment) Act, 2022.
(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.
2. **Substitution of section 5.** --- For section 5 of the Goa (Regulation of Land Development and Building Construction) Act, 2008 (Goa Act No. 6 of 2008) (hereinafter referred to as the “principal Act”), the following section shall be substituted, namely:-
“5. Public notice of the regulation.---(1) The power to make regulations under section 4 shall be subject to the condition of publication in the Official Gazette and in at least three local newspapers having wide circulation.
(2) The Steering Committee may suggest previous publication of such regulations as decided by it in the Official Gazette and in the newspapers as stated in sub-section (1) for inviting objections and suggestions from the public for a period of thirty days”.
3. **Amendment of Section 6.** --- In section 6 of the principal Act, for sub-section (2), the following sub-section shall be substituted, namely:-
(2) The Steering Committee shall appoint a Sub-Committee consisting of the Director of Municipal Administration, Director of Panchayats, the Chairman or member of the Goa Chamber of Commerce and Industry, the Chairman or member of the Confederation of Real Estate Developers Association of India, a representative each of registered local Chapter/Associations of Town Planners, Engineers and Architects to consider proposals referred to it by the Steering Committee or objections and suggestions received from the public under sub-section (2) of section 5 and to submit a report within a period of two months from the date of its appointment to the Steering Committee or within such further period as the Steering Committee may from time to time extend on request of the Sub-Committee. The Senior Town Planner shall be the Member-Secretary of the such Sub-Committee”.

Statement of Objects and Reasons

The Bill seeks to substitute section 5 of the Goa (Regulation of Land Development and Building Construction) Act, 2008 (Goa Act No. 6 of 2008) so as to provide for pre-publication of regulations made under said Act for public consultation in such matters as may be decided by the Steering Committee and to enable the Steering Committee to seek report from sub-committee for matters referred by it. The Bill also seeks to amend section 6 of the said Act so as to include the Confederation of Real Estate Developers Association of India in the Sub- Committee, in place of the Goa Chamber of Housing Industry.

Financial Memorandum

No financial implications are involved in this Bill

Memorandum Regarding Delegated Legislation

No delegated legislation is involved in this Bill.

Porvorim – Goa
19th July, 2022

(Vishwajit P. Rane)
Hon'ble Minister for TCP

Assembly Hall,
Porvorim – Goa
19th July, 2022

(Namrata Ulman)
Secretary to the Legislative
Assembly of Goa

ANNEXURE

**Extracts of Section 5 and 6 of the Goa
(Regulation of Land Development and Building Construction),
Act, 2008 (Act 6 of 2008)**

5. Public notice of the regulation. The power to make regulations under section 4 shall be subject to the condition of previous publication and such publication shall be made in the Official Gazette and in at least three local newspapers having wide circulation inviting objections and suggestions from the public for a period of thirty days.

6. Steering Committee. (1) The Government may, by notification in the Official Gazette, appoint a “Steering Committee” consisting of the Chief Minister, Government of Goa, as it’s Chairman, the Minister for Urban Development, Minister for Panchayats, Minister for Town and Country Planning, Chief Secretary, Secretary to the Government of Goa in charge of Urban Development, Secretary to the Government of Goa in charge of Panchayats and Secretary to the Government of Goa in charge of Town and Country Planning, as it’s members. The Chief Town Planner of the Town and Country Planning Department shall be it’s Member Secretary. The Government may co-opt an expert having vast knowledge in the field of town planning on the said Committee.

(2) The Steering Committee shall appoint a Sub-Committee consisting of the Director of Municipal Administration, Director of Panchayats, the Chairman or member of the Goa Chamber of Commerce and Industry, the Chairman or member of the Goa Chamber of Housing Industry, a representative each of registered local Chapter/Associations of Town Planners, Engineers and Architects to consider objections and suggestions received from the public and to submit a report within a period of two months from the date of it’s appointment to the Steering Committee or within such further period as the Steering Committee may from time to time extend on request of the Sub-Committee. The Senior Town Planner shall be the Member Secretary of the said Sub-Committee.

(3) The Steering Committee and the Sub-Committee shall meet at such intervals and transact such business as may be prescribed.

(4) The Steering Committee shall, after considering the report of the Sub-Committee, submit it’s report together with recommendations to the Government within a period of thirty days from the date of receipt of the report of the Sub-Committee.

Assembly Hall,
Porvorim – Goa
19th July, 2022

Namrata Ulman
Secretary Legislature